

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.219- RST.A/6(AHM) 2024
In
CP(IB) 357 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Centrient Pharmaceuticals India Pvt Ltd
V/s
Astra Lifcare (India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Varun Shankar, Advocate
: Mr. Aryan Panwar, Advocate
: Mr. Anand Bhushan, Advocate
For the Respondent :

ORDER

RST. A/6(AHM) 2024

In terms of the last order dated 10.04.2024, a service report has been filed on 13.05.2024, vide inward diary No. D-4071, where two Xerox copies of the newspaper "Financial Express" dated 09.05.2024, have been annexed. On perusal of the same, it is seen that in a Gujarati newspaper, notices in vernacular content as well as in English have been published. It cannot be considered proper service, as the applicant has carried out the publication notice in one newspaper in both contents.

Learned Counsel for the applicant is directed to remain physically present on the next date of hearing alongwith original copies of Newspaper.

Re-list on 16.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)